

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. Nos. 322 & 323 of 2013 in
DFR No. 1393 of 2013**

Dated : 25th October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Steel Authority of India Ltd. Appellant(s)

Versus

Damodar Valley Corporation & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Shankar Dvivedi with
Mr. Sanjeev Kumar
Ms. Tulika Mukherjee (Reps.)

Counsel for the Respondent(s): Ms. Swagatika Sahoo

ORDER

The learned counsel for the Respondent submits that the Appeal paper book has not been received by them from the Applicant/Appellant.

The learned counsel for the Applicant/Appellant is directed to give the Appeal paper book along with the Application to condone the delay in filing as well as refiling the Appeal to the learned counsel for the Respondent today itself.

Post the matter on **06.11.2013.**

(Rakesh Nath)
Technical Member
ts/ss

(Justice M. Karpaga Vinayagam)
Chairperson